

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**(IB)-254/PB/2018**

M/s. RMC Ready Mix (India)  
v.  
Newcon Engineers Pvt. Ltd.

... Applicant

...Respondent

**Under Section:** Section 9 of IBC.

**CORAM**

**(R. VARADHARAJAN)  
HON'BLE MEMBER (J)**

**Order delivered on 04.06.2018**

For the Applicant : -  
For the Respondent : -

**ORDER**

Ld. Counsel for the petitioner is present and represents that as per order of 25.5.2018 clarification in relation to proceedings u/s. 138 of the Negotiable Instructions Act, 1881 has been duly filed vide diary No. 3333 dated 29.5.2018. The position is taken on record. For further consideration on 9<sup>th</sup> July, 2018.

*S/D*

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

\*KCS\*